

856/NIN.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Application No.32/2021 (WZ)**

Charan Ravindra Bhatt

... Applicant

v/s

Vasai-Virar City Municipal Corporation & Anr.

... Respondents

**Affidavit on behalf of Respondent No.2-MPCB in compliance
of Hon'ble NGT Order dated 07/12/2021**

I, R.A. Rajput, Aged 53 Adult, Occupation – Service, the Incharge Regional Officer of the Maharashtra Pollution Control Board at Thane, having my office address at 5th Floor, Office Complex Building, Near Mulund Check Naka, Wagle Estate, Thane-400 604, do hereby state on solemn affirmation as under :-

1. I say and submit that the instant Application is filed by the applicant against the failure of the Vasai Virar Municipal Corporation in performing its statutory obligation of providing clean environment by scientific disposal of solid and liquid waste.
2. I say and submit that the Respondent Board is filing this Affidavit in compliance of the Order dated 07/12/2021 passed by this Hon'ble Tribunal, as under :-
 - (i) The population of Vasai Virar City (as per census 2011) is 12.22 Lakhs whereas the present population is about 20 Lakhs.



- (ii) The Sewage Generation in Vasai Virar Municipal Corporation area is 156 MLD & the Respondent-Municipal Corporation is treating 50 MLD sewage (22 MLD by corporation & 28 MLD by builder/ societies).
- (iii) Untreated/partially treated sewage (68 %) is discharged into different drains/nalas across the city which meets either with Arabian sea through Vasai creek, Vaitarna River/Creek or directly to the Arabian Sea.
- (iv) In view of the non-compliance of consent conditions, the Respondent-Board had issued directions vide letter dated 25/4/2019 to Vasai Virar Municipal Corporation (VVCMC) for discharging 105 MLD sewage into the Pelhar river without any treatment and thereby directed to earmark an amount of Rs.10.5 Lakhs per day (i.e. one paise/per ltr.) towards the cost of remediation/pollution control and keep the said amount in a separate account to be operated by the Municipal Commissioner for remediation/pollution control in consultation with MPCB. However, the VVCMC has failed to comply with the said directions. A photocopy of the directions dated 25/04/2019 is enclosed herewith and marked as an **Annexure-‘I’**.
- (v) The Respondent -Board has granted renewal of Consent on 08/09/2021 for STP of capacity 30 CMD at Boilnj Village which is valid up to 31/01/2026. A photocopy of the Consent dated 08/09/2021 is enclosed herewith and marked as an **Annexure-‘II’**.
- (vi) The major Nalls in VVCMC area are :- 1) Narangi Nala, Narangi Gaon, Virar, near Bhavani Mata Temple., 2) Chikhal Dongri Nala, Chikhal Dongri Gaon, Virar, 3)



Shirgaon Nala, Shirgaon Gaon, Virar near bridge, 4) Bhuigaon Nala, Bhuigaon, Nalasopara (W 5) Malonde Nala, Vill-Papdi, Vasai near bridge, 6) Juchandra Nala, Vill-Juchanrda, Naigaon (E).

- (vii) There is approx. 1,21,000 Tons of legacy waste at dumpsite.
- (viii) The MSW Generation in VVCMC area is 600 MT/D, Treatment-NIL
- (ix) The Board has granted authorization on 06.03.2013 for MSW facility at Survey No. 30 A, 31, 32, Gokhivare, Vasai (W) which was valid upto 31.12.2017. VVCMC has not applied for renewal till date. A photocopy of the Authorisation dated 06/03/2013 is enclosed herewith and marked as an **Annexure-‘III’**.
- (x) Earlier the Board had filed the Criminal Case bearing No.600/2016 against the Vasai Virar City Municipal Corporation before the Judicial Magistrate First Class-Vasai for not providing sewage treatment facility & MSW treatment facility, which is pending.
- (xi) The Respondent Board has issued directions vide letter dated 28/07/2021 to Vasai Virar Municipal Corporation in compliance of the Hon’ble NGT Order dated 02/07/2020 in Original Application No.606/2018 – In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues and directed to deposit final compensation @ Rs.10 Lakh per month from 01/04/2020 till compliances towards Solid Waste Management Rules, 2016 and compensation @ Rs.10 Lakh per month from April, 2021 till compliance towards the



non-compliance of Legacy Waste Management as VVCMC has not completed bioremediation work of legacy waste before 07/04/2021. A photocopy of the directions dated 28/07/2021 is enclosed herewith and marked as an **Annexure-‘IV’**.

3. I say and submit that in compliance of the order dated 07/12/2021 passed by this Hon'ble Tribunal, the Joint Inspection Committee has filed its Report of December, 2021. The recommendations of the Committee are as under :-

- a. VVCMC should comply with the direction of MPCB dated 25/04/2019 and deposit the compensation.
- b. VVCMC should expedite efforts for getting funds/generating funds for set up of Sewerage network and STPs and stop discharging untreated/partially treated sewage into water bodies.
- c. VVCMC should properly operate the existing STP at Bolinj, Virar to meet with standards prescribed by MPCB.
- d. VVCMC should expedite in getting set up proper processing and disposal facility for solid waste generated and legacy waste dumped at the Site.
- e. Buffalo farming in the area near Pelhar River should be asked to provide proper waste water/sewage treatment facility.
- f. VVCMC should expedite in execution of National Clean Air Plan for improving air quality in the Corporation area.



4. I say and submit that as recommended by the Joint Committee in its Report-December, 2021, the Respondent Board has issued directions vide letter dated 28/01/2022 to the Vasai Virar City Municipal Corporation for Environment Compensation towards the cost of remediation/pollution control, compliance of Solid Waste Management Rules, 2016 and non-compliance of Legacy Waste Management. A copy of the directions dated 28/01/2022 is enclosed herewith and marked as an **Annexure-V**.

Solemnly affirmed on this 28th day of ...Jan....., 2022 at Thane

For and on behalf of
Maharashtra Pollution Control
Board,

(R. A. Rajput)
Regional Officer-Thane



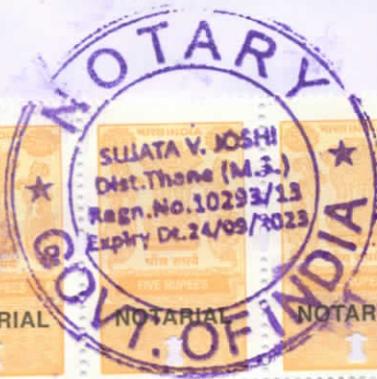
28 JAN 2022

NOTARISED



SUJATA V. JOSHI
ADVOCATE & NOTARY
101/102, Vishal Bldg., Station Road,
Kalwa (W), Thane-400 605.

NOTED & REGISTERED
Sr. No. 856/2022



MAHARASHTRA POLLUTION CONTROL BOARD

Annexure - I 384

Tel: 24010437/24020781/24014701
Fax: 24023516/24024068/24044531
Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai- 400 022.

No.MPCB/JD(WPC)/B- 1470

Date: 25/04/2019

To
The Municipal Commissioner,
Vasai Virar Corporation,
Virar.

Sub: Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

- Ref: 1. Directions issued by MPCB dtd. 26.12.2014, 21/07/2016, 10/10/2016 and 04/08/2017
- Minutes of Workshop organised by Central Pollution Control Board On 08/01/2018 for Restoration of Polluted River Stretches
 - Office Order bearing No.26/2018, dated 10/04/2018 issued by the Maharashtra Pollution Control Board.
 - Order dated 13/12/2018 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application No.1038/2018 – in the matter of News Item published in "The Asian Age" authored by Sanjay Kaw titled "CPCB to rank industrial units on pollution levels".
 - Hearing through video conference by Hon'ble NGT on 07/01/2019.

.....

WHEREAS, the Maharashtra Pollution Control Board has issued directions on 21/07/2016, 04/08/2017 & 25.10.2018, to your Corporation and directed to implement long term and short term measures for the treatment and disposal of sewage.

AND WHEREAS, the Central Pollution Control Board has organised a Workshop for Restoration of Polluted River Stretches on 08/01/2018. **AND WHEREAS**, as decided in the said workshop, a Committee has been constituted vide Office Order dtd.10/04/2018 for "Preparation of Action Plan for Execution, Monitoring and Development of Requisite Infrastructure for Management of Industrial Effluent as well as for Restoration of Polluted River Stretches". **AND WHEREAS**, the first Meeting of the aforesaid Committee was held on 02/11/2018.

AND WHEREAS, the Hon'ble National Green Tribunal vide order dated 20/09/2018 directed All States and Union Territories to prepare action plans within two months for bringing all the polluted river stretches to be fit at least for bathing purposes (i.e. BOD < 3 mg/L and FC < 500 MPN/100 ml) within six months from the date of finalisation of the action plans.

AND WHEREAS, you were also directed to maintain wholesomeness of the river water to achieve the standards of bathing purpose and stop all the discharges of untreated / partially treated sewage into the river.

AND WHEREAS, the Board has issued directions vide letter dated 25/10/2018 to your Corporation, wherein, you were directed to provide adequate Sewage Treatment Plant and to achieve the consented standards / prescribed by the Ministry of Environment, Forest & Climate Change, Govt. of India and implement short term & long term measures for the treatment of sewage and also restrict the untreated / partially treated sewage reaching to the river.

AND WHEREAS, the Hon'ble Supreme Court of India had imposed the responsibility of damages / restoration cost on the occupier, which is well-known principle laid down 'Polluter Pay Principle' vide its Judgement dtd.28/08/1996 in the Writ Petition (C) No.914/1991 filed by Vellore Citizens Welfare Forum V/s Union of India and Ors.

AND WHEREAS, 'Polluter Pays Principle' is laid down by the Hon'ble NGT in its Order dated 13/07/2017 in Original Application No.200/2014 filed by M.C. Mehta v/s Union of India.

AND WHEREAS, the Hon'ble NGT in its order dated 19/12/2018 in Original Application No.727/2018 in the News Item dated 17/09/2018 in 'The Hindu' authorised by Shri Jacob Koshy under the heading "More River Stretches are now critically polluted". , directed to each State is payable compensation for damage to the environment at the rate of Rs.one crore per month for each of the Priority-I and Priority-II, Rs.50 Lakhs per month for stretches in Priority-III and Rs.25 Lakhs per month each for Priority-IV and Priority-V stretches.

AND WHEREAS, the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application No.1038/2018 – in the matter of News Item published in "The Asian Age" authored by Sanjay Kaw titled "CPCB to rank industrial units on pollution levels" has passed an order dated 13/12/2018 and directed the SPCBs / Committees and CPCB to take coercive measures including recovery of compensation for the damage to the environment on 'Polluters Pays' principle as well as also to direct taking of such precautionary measures as may be necessary on the basis of 'Precautionary Principle'.

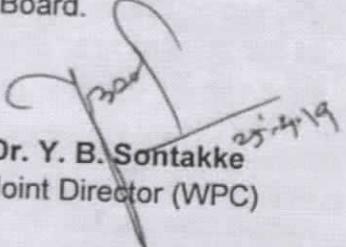
AND WHEREAS, the Hon'ble Green Tribunal in the hearing through video conferencing on 07/01/2019 directed to take immediate action on polluting establishment on the basis of Polluters Pay Principle

AND WHEREAS, it has been observed that you have failed to comply with the directions issued by the Board from time to time and also not taken effective steps to implement the Action Plan within the stipulated period.

AND WHEREAS, it has been observed that your Corporation is generating sewage to the tune of 105 MLD and no sewage is treated or partially treated and 105 MLD of the sewage is discharging into the Pelhar River without treatment.

NOW THEREFORE, in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974, you are hereby directed to earmark an amount of Rs. 10.5 lakhs per day (i.e. one paise/per ltr.) towards the cost of remediation/pollution control and keep the said amount in a separate account to be operated by the Municipal Commissioner for remediation/pollution control in consultation with the Board within a period of 7 days from the date of receipt of these directions, failing which the Board will have no option than to initiate appropriate legal action against your Corporation, which please note.

This is issued with the approval of Hon'ble Chairman of the Board.


Dr. Y. B. Sontakke
Joint Director (WPC)

Copy submitted to :

1. Hon'ble Chairman, MPCB, Mumbai – for favour of information.
2. Hon'ble Divisional Commissioner, Konkan Division - for favour of information.
3. Member Secretary, MPCB, Mumbai – for favour of information.

Copy to:

1. Joint Director(WPC)/Law Officer, MPCB, Mumbai – for information and necessary follow up.
2. Regional Officer, MPCB, Thane / Sub-Regional Officer, Thane2: - for information and necessary action.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437

Fax:

24044532/4024068/4023516

Website: <http://mpcb.gov.in>Email: jdwater@mpcb.gov.in

Kalpataru Point, 2nd and
4th floor, Opp. Cine Planet
Cinema, Near Sion Circle,
Sion (E), Mumbai-400022

RED/L.S.I (Mun)

No:- Format1.0/CC/UAN No.0000110737/CR 2109000274

Date: 08/9/21

To,

M/s. Vasai Virar Municipal Corporation,
Virar East, Vasai-Virar City (Municipal Corporation),
Tal Vasai, Dist-Palghar.



Your Service is Our Duty

Sub: Renewal of Consent for STP of capacity 30 MLD at Bolinge Village for collection, treatment and disposal of domestic effluent

Ref: 1. Earlier consent No-BO/JD(WPC) UAN No-80495/CO/CC-2007001531, dtd-27.07.2020
2. Minutes of 6th Consent Committee Meeting dtd-22.07.2021.

Your application No.MPCB-CONSENT-0000110737 Dated 15.03.2021

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 31/01/2026
- Conditions under Water (P & CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted quantity of discharge (MLD)	Standards to be achieved	Disposal
1	STP at Bolinge Village	30.00	As per schedule-I	Vaitrana Creek

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	DG Set-500 KVA	01	As per Schedule -II
2	S-2	DG Set-500 KVA	01	As per Schedule -II

- Non-Hazardous Wastes:

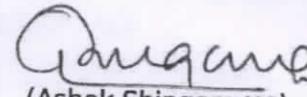
Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	STP Sludge	3	MT/Day	NA	Used as manure

- | Sr No | Type of Waste | Quantity | UoM | Treatment | Disposal |
|-------|--|----------|-----|-----------|----------|
| 5. | Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste: | | | | |

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
		NA			

6. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
7. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
8. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
9. **Municipal Corporation** shall try and reuse maximum quantity of treated sewage for secondary purpose such as irrigation, industrial cooling, construction activity etc.

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	500000.00	MPCB-DR-5222	26/03/2021	RTGS

Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Thane II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. As per your application, the Sewage Treatment Plant (STP) with the design capacity are as under:

Sr.No.	Name of STP	Quantity of effluent MLD
1	STP at Bolinge Village	30.00

- B) The Applicant shall operate the Sewage treatment plant (STP) to treat the effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No.	Parameters	Standards prescribed by Board
1	pH	6.5 to 9.0
2	BOD (3 days 27°C)	10.0
3	COD	50.0
4	TSS	20.0
5	Nh4-N	5.0
6	N-total	10.0
7	Fecal Coliform (MPN/100 ml)	100

- C) The treated effluent shall be disposed

After proper disinfection on land for gardening, irrigation, road side plantation, curing water for construction, MSW facility for spraying purpose, and all other non potable, non tangible water uses. The remaining shall be discharged as per Schedule I.

If the Local Body is admitting any effluent arising from the industries located in their jurisdiction, arrangement shall be made by the local body to see that such admittance :-

1. Will not cause the deterioration of sewers/drains.
2. Will not cause any toxicity either at treatment works of enroot.
3. Will not cause harmful effect on people working at treatment work or enroot.

The local body shall fully treat such industrial effluent to meet the above standards.

2. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
3. The Corporation/Industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
4. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
2.	Domestic purpose	0.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	30.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

5. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. Municipal Corporation shall provide the DG set of sufficient capacity in case of electricity failure.
2. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard
S-1, D-G. Set of 500 KVA	DG Set	Acoustic Enclosure	3.00	Diesel 135 Ltr/Hr	1	SO2 64.8 Kg/Day
S-2, D-G. Set of 500 KVA	DG Set	Acoustic Enclosure	3.00	Diesel 135 Ltr/Hr	1	SO2 64.8 Kg/Day

3. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
4. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards
Total Particulate Matter	Not to exceed 30 mg/ Nm3

5. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
6. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Compliance	Municipal Corporation & A Class Municipal Council (BG in Lakhs)	Time for Compliance	Period
Performance issues				
1	Providing Closed sewer pipeline network for carrying total sewage specified jurisdiction to that particular STP so that no sewage is discharge without treatment.	25	1 Year	
2	Criteria - To achieve full capacity of sewage treatment			
a.	25 % or less	100	1 Year	
b.	> 25% to 50 %	75	1 Year	
c.	> 50% to 75 %	50	1 Year	
d.	> 75 % and above	25	1 Year	
3	Providing arrangement for treated sewage recycle and reuse atleast 50% for gardening, road side plantation, curing for building construction, MSW facility for spraying purpose, and all other non potable, non tangible water uses. (per STP)	10	1 Year	
4	Providing adequate system for treatment / disposal of waste i.e. sludge to convert into manure. (per STP)	5	1 Year	
5	To provide online flow meter with data logger at the inlet and at outlet of STP (per STP)	2	Six months	
Operation and Maintenance issues				
6	Disposal of all solid waste like Grit etc. other than sludge generated from the STP at MSW site. (per STP)	2	Continous	Monthly
7	Towards Operation & Maintenance of the Sewage Treatment Plant to achieve disposal standards. (per STP)	5	Continous	Monthly
8	Obtaining approval from National Institute of Oceanography for fixing the treated sewage disposal point. (per STP)	10	2 Year	Monthly
9	Maintaining Records (per STP)	1.0	Continous	Monthly
10	All the Bank Guarantees shall be submitted in 15 days from the date of receipt of the consent and all shall be valid for four months more than validity of the consent.			

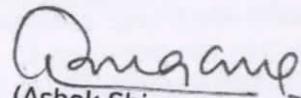
SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper sitting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24023516/24024068/24044531
 Website: <http://mpcb.gov.in>
 E-mail: enquiry@mpcb.gov.in



Kalpataru Point, 2nd, 3rd & 4th Floor.
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

Date: 06/02/2013

BO/MSWA/CAC- 867
 FORM-III
 [See - Rule 6 (3)]

- To,
- 1) The Commissioner
 Vasai Virar City Municipal Corporation,
 Virar (W), Tal: Vasai,
 Dist: Thane.
 - 2) M/s. Hanjer Bio-Tech Energies Pvt Ltd,
 702, 7th floor, Hubtown solaris, N.S. Phadke ,
 Marg, Near Teli Galli Signal, SaiWadi
 Andheri (E), Mumbai-400069

Sub: Authorization under Municipal Solid Waste (Management and Handling) Rules, 2000
 Ref: Your application for grant of authorization.

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes, 1)The Commissioner, Vasai Virar City Municipal Corporation, 2) Vasai Virar City Municipal Corporation having their administrative office at Virar (W), Tal: Vasai and 3) M/s. Hanjer Bio-Tech Energies Pvt Ltd, 702, 7th floor, Hubtown solaris, N.S. Phadke , Marg, Near Teli Galli Signal, SaiWadi Andheri (E), Mumbai-400069 , to set up and operate waste processing / waste disposal facility at Survey no: 30A, 31 and 32, village : Gokhivare Tal: Vasai , Sativali Road , Dist : Thane, under Rule 6(2) of Municipal Solid waste (Management & Handling) Rules 2000, on the terms and conditions (including the standards to be complied with) attached as Annexure -I to this authorization as per the functions and responsibilities fixed under the Municipal Solid Waste (Management and Handling) Rules, 2000 and as decided in their agreement/contract/memorandum of understanding entered vide Concession Agreement dt. 10/09/2007, between The Vasai Virar City Municipal Corporation and M/s. Hanjer Bio-Tech Energies Pvt Ltd, The specific functions and responsibility are summarized as under.

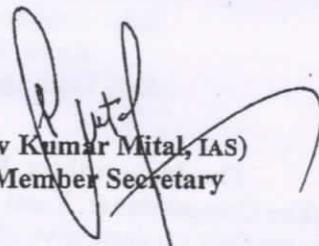
S.N	Name of Agency	Responsibility	Waste quantity	Location	Technology
1	Vasai Virar City Municipal Corporation	Implementation of MSW Rules on its own, and/or by appointing agency(s), for infrastructure development for collections, storage, segregation, transport, processing and disposal facility (Schedule*-II,III,IV)	300 MT/day	Jurisdiction of Vasai Virar City Municipal Corporation	As per parameters laid down in Schedule*-II
2	M/s. Hanjer Bio-Tech Energies Pvt Ltd,	Waste processing (Sr.No.5 of Schedule-II)	300 MT/day	Survey no: 30A, 31 and 32, vill : Gokhivare Tal: Vasai , Sativali Road , Dist : Thane,	Aerobic composting. RDF, Plastic items. Scrap material for recycling by adopting integrated Multi product processing Technology

*Schedule refers to Schedule appended in Municipal Solid Waste (Management & Handling) Rules 2000

Authorisation letter issued by my office on 10/12

*Mr. Madhavi F-2
 Mr. Jyoti & Sanjay Chelikel
 refer to the application
 & also refer to the
 application on the
 basis of the
 letter*

1. The validity of the authorization is till 31/12/2017. After the validity, renewal of authorizations is to be sought. The application for renewal of the authorization shall be made at least 60 days before the date of the expiry of the authorization.
2. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
3. Any violation of provisions of Municipal Solid Waste (Management & Handling) Rules, 2000 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).
4. This authorization contains two Parts; separating, the responsibility of the corporation at Part A and responsibility of Operator of Waste Processing Facility, at Part B.
5. This authorization is issued without prejudice to Hon'ble High Court order issued and being issued in the matter.
6. The applicant shall submit Bank Guarantee of Rs. 5 lakhs towards Provision of SLF by 31/06/2013, in favour of Regional Officer, MPC Board Thane within 15 days from the date of issue of this authorization.
6. This authorization is issued with the approval of Consent Appraisal Committee of the Board in its meeting held on 27th December 2012


 (Rajiv Kumar Mital, IAS)
 Member Secretary

Date :
Place:

D. A. -Part A , Part B and Annexure-I

Copy f. w. c.s.-

The District Collector, Thane - Being one of the implementing authorities, having overall responsibility for the enforcement of the provisions of Municipal Solid Wastes (M & H) Rules, 2000, it is obligatory on your part to see that the Municipal Solid Waste is processed & disposed off in accordance with the said Rules.

Copy to:

- 1) Regional Officer, MPCB, Thane / Sub Regional Officer, MPCB, Thane-II
- For information and necessary action.
- 2] Master File

Part A-Responsibilities of Local Body

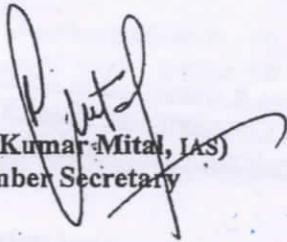
Terms & Conditions to Set Up and Operate Municipal Solid Waste Processing/ Waste Disposal Facility by The Commissioner, Vasai Virar City Municipal Corporation, Virar (W), Tal: Vasai, Dist: Thane, at Survey no: 30A, 31 and 32, village : Gokhivare Tal: Vasai, Sativali Road, Dist : Thane,

1. The municipal authority shall comply and strictly abide with the conditions stipulated in Schedule-I, II, III, and IV of Municipal Solid Waste (Management & Handling) Rules 2000.
2. 300 MT/Day of Municipal Solid Waste generated shall be processed and disposed as below:
 - i. Composting and allied Products i.e. RDF, Plastic items, Scrap material for recycling by adopting integrated multi product processing Technology, through the operator of facility.
 - ii. Segregated waste like metallic paper, plastic etc. shall be Disposed through rag pickers by sale for recycle.
 - iii. Construction debris/ and such other innocuous material shall be disposed off by sanitary land filling.
 - iv. The non biodegradable inert waste, residues of waste processing facilities as well as pre processing rejects from waste processing facilities shall be disposed off by sanitary landfill.
3. The municipal authority shall furnish its annual report in Form-II, to the District Magistrate or the Deputy Commissioner with a copy to the Maharashtra Pollution Control Board, on or before of the 30th day of June every year.
4. Whenever an accident occurs due to any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-V to the Secretary In charge of the Urban Development Department in metropolitan cities and to the District Collector in all other cases.
5. The inert created during handling and processing of MSW shall be properly land filled.
6. The council shall establish/setup and operate the facility within six months to comply with the rules.
7. The authorization is issued without prejudice to Hon'ble High Court order issued and being issued in the matter.
8. The Corporation shall submit a Bank Guarantee of Rs. 05,00,000/- (Rupees five lacs only) to Regional Officer, Thane, within 15 days from the date of issue of this authorization for Provision of SLF by 31/06/2013 and compliance of the stipulated conditions of the authorization.
9. This authorization, as per Sr. No. 5 of Schedule-II, authorizes only M/s. Hanjer Bio-Tech Energies Pvt Ltd, as operator of Waste Processing Facility, on behalf of, Vasai Virar City Municipal Corporation for processing of municipal Solid waste.

Waste management system as per the provision of the Act.

11. The Local body shall inform to Board on addition, deletion or change of facility provider.....

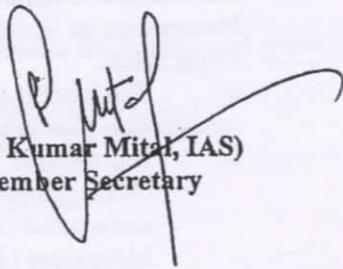
12. This Authorization is issued with the approval of Consent Appraisal Committee of the Board in its meeting held on 27th December 2012


(Rajeev Kumar Mital, IAS)
Member Secretary

Part B-Responsibilities of Operator of Waste processing facility.

Terms & Conditions to Set Up and Operate Municipal Solid Waste Processing Facility by
M/s. Hanjer Bio-Tech Energies Pvt Ltd, 702, 7th floor, Hubtown solaris, N.S. Phadke, Marg, Near
Teli Galli Signal, SaiWadi Andheri (E), Mumbai-400069 on behalf of, The Commissioner, Vasai Virar
City Municipal Corporation, Virar (W), Tal: Vasai, at Survey no: 30A, 31 and 32, village : Gokhivare
Tal: Vasai, Sativali Road, Dist : Thane,

1. 300 MT/Day of Municipal Solid Waste generated shall be processed by the way of Composting and conversion of municipal Solid waste to allied Products i.e. RDF, Plastic items, Scrap material for recycling by adopting integrated processing Technology.
2. The Operator of the facility shall comply and strictly abide with the conditions stipulated in Schedule-II,III, and IV of Municipal Solid Waste (Management & Handling) Rules 2000.
3. Whenever an accident occurs due to any municipal solid wastes processing and treatment, the operator of the facility shall forthwith report the accident in Form-V to the Secretary In charge of the Urban Development. Department in metropolitan cities and to the District Collector with a copy to the Boards. in all other cases.
4. The inerts created during handling and processing of MSW shall be handed over to Corporation for scientific landfills within a period of 15 days.
5. The operator of the facility shall establish/setup and operate the facility, on behalf of local body, within six months period.
6. The authorization is issued without prejudice to Hon'ble High Court order issued and being issued in the matter.
7. The Operator of the facility shall submit a Bank Guarantee of Rs. 05,00,000/- (Rupees five lacs only) to Regional Officer, Thane, within 15 days from the date of issue of this authorization for bringing into operation the waste processing facility within 6 months period.
8. The operator of the facility shall comply and abide by the conditions of Novation Agreement to Concession Agreement dt.10th September 2007


 (Rajeev Kumar Mittal, IAS)
 Member Secretary

ANNEXURE - I

Terms & Conditions to Set Up and Operate Municipal Solid Waste Processing/ Waste Disposal Facility by
The Commissioner, Vasai Virar City Municipal Corporation, at Survey no: 30A, 31 and 32, village:
 Gokhivare Tal: Vasai , Sativali Road , Dist : Thane,

1. 300 MT/Day of Municipal Solid Waste generated shall be processed and disposed as below.

- i Composting and allied Products i.e. RDF, Plastic items, Paving blocks, Scrap material for recycling by adopting Integrated processing Technology.
- ii. Segregated waste like metallic paper, plastic etc. shall be disposed through rag pickers by sale for recycle.
- iii. Construction debris/ and such other innocuous material shall be disposed off by sanitary land filling.
- v. The non biodegradable inert waste, residues of waste processing facilities as well as pre processing rejects from waste processing facilities shall be disposed off by sanitary landfill.

N-7e 1] Old quarries and low-lying areas within a city may be earmarked for filling only with construction waste, debris, road- waste, road dust, silt from open drains & similarly non- toxic inert material, without any prior preparation. After filling, such sites should preferably be reserved as open spaces, parks, playgrounds, exhibition- grounds or parking - lots with trees.

2] The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.

3] At the initial stage of collection of Municipal Solid Wastes the waste minimization and segregation shall be carried out to avoid burden on the waste processing site.

4] The waste shall be transported in closed vehicles to avoid scattering and odour nuisance.

2. Conditions for Landfill sites -

i. The landfill site shall be finalized in accordance with the approval of District level site selection committee, constituted by Water Supply and Sanitation Dept. Govt. of Maharashtra dt. 26/08/2003 and MPCB Check list issued vide No. B-4746 dt. 05/08/2003

ii. The landfill site shall be planned and designed with proper documentation of phased construction plan as well as closure plan.

iii. Bio-medical waste shall be disposed off in accordance with the Bio Medical Waste (Management & Handling) Rules, 1998 and Hazardous Waste shall be management in accordance with the Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2008,as amended thereof.

iii. The landfill site shall be large enough to last for 20 to 25 years.

iv. The landfill site shall be away from habitation, clusters, forest areas, water bodies, monuments, national parks, wet lands and places of important cultural, historical or religious interests.

v. A buffer zone shall be maintained around landfill site and shall be incorporated in the Town Planning Department's land-use plans with the approval of Urban-Development Department, Govt. of Maharashtra.

where the site is to be located Within 20 Km of an airport or an airbase.

3. **Facilities at the site :**

- i. Landfill site shall be fenced and hedged and provided with proper gate to Monitor incoming vehicles or other modes of transportation.
- ii. The landfill site shall be protected to prevent entry of unauthorized persons and stray animals.
- iii. Approach and other internal roads for free movements of vehicles and other machineries shall exist at the landfill site.
- iv. The landfill site shall have wastes inspection facilities to monitor waste brought in for landfill, office facilities for record keeping and shelter for keeping equipments and machineries including pollution monitoring equipments.
- v. Provisions like weigh bridge to measure quantity of waste brought at landfill site, fire protection equipments and other facilities as may be required shall be provided.
- vi. Utilities such as drinking water (preferably bathing facilities for workers) and lighting arrangements for easy landfill operations when carried out in night hours shall be provided.
- vii. Safety provisions including health inspection of workers at landfill site shall periodically made.

4. **Specifications for land filling :**

- i. Waste subjected to land filling shall be compacted in thin layers using landfill compactors to achieve high density of the wastes. In high rainfall areas where heavy compactors cannot be used, alternative measures shall be adopted.
- ii. Wastes shall be covered immediately or at the end of each working day with Minimum 10 cm of soil, inert debris or construction material till such time wastes processing facilities for composting or recycling or energy recovery are set up as per schedule-I.
- iii. Prior to commencement of monsoon season and intermediate cover of 40-65 cm thickness of soil shall be placed on the landfill with proper compaction and gardening to prevent infiltration during monsoon. Proper drainage berms shall be constructed to divert run off away from the active cell of the landfill.
- iv. After completion of landfill, the final cover shall be designed to minimize infiltration and erosion. The final cover shall meet the following specifications
- viz. - a. The final cover shall have barrier soil layer comprising of 60 cm of clay or amended soil with permeability less than 1×10^{-7} cm/sec.
- b. On top of barrier soil layer, there shall be drainage layer of 15 cm.
- c. On top of the drainage layer there shall be a vegetative layer of 45 cm to support natural plant growth and to minimize erosion.

6. **Pollution Prevention -**

In order to prevent pollution control problems from landfill operations the following provisions shall be made, namely :-

- a] Diversion of storm water drain to minimize leachates generation and prevent pollution of surface water and also for avoiding flooding and creation of marshy conditions.

having contamination of hazardous materials (such as aerosols, bleaches, polished batteries, waste oils, paint products and pesticides) minimum liner specifications shall be composite barrier having 1.5 mm high density polyethylene (HDPE) geomembrane, or equivalent, overlying 90 cm of soil (clay or amended soil) having permeability coefficient not greater than 1×10^{-7} cm/sec. The highest level of water table shall be at least two meter below the base of clay or amended soil barrier layer.

- c) Provisions for management of leachates collection and treatment shall be made. The treated leachates shall meet the standards specified in Schedule-IV.
- d) Prevention of run-off from landfill area entering any stream, river, lake or pond.

7. Water Quality Monitoring:-

- i. Before establishing landfill site, baseline data of ground water quality in the area shall be collected and kept in record for future reference. The ground water quality within 50 meters of the periphery of landfill site shall be periodically monitored to ensure that the ground water is not contaminated beyond acceptable limit as decided by the Ground Water Board or the State Board. Such monitoring shall be carried out to cover different seasons in a year that is, summer, monsoon and post monsoon period.
- ii. Usage of groundwater in and around landfill sites for any purposes (including drinking and irrigation) is to be considered after ensuring its quality. The following specifications for drinking water quality shall apply for monitoring purpose, namely:-

S. No.	Parameters	IS 10500 1991 Desirable limit (mg/l except for pH)
1	Arsenic	0.05
2	Cadmium	0.01
3	Chromium	0.05
4	Copper	0.05
5	Cynide	0.05
6	Lead	0.05
7	Mercury	0.001
8	Nickel	-
9	Nitrate as NO ₃	45
10	pH	6.5-8.5
11	Iron	0.3
12	Total hardness (as CaCO ₃)	300
13	Chlorides	250
14	Dissolved solids	500
15	Phenolic compounds (as C ₆ H ₅ OH)	0.001
16	Zinc	5
17	Sulphate (as SO ₄)	200

8. Ambient Air Quality Monitoring:

- i. Ambient air quality at the landfill site and at the vicinity shall be monitored to meet the following specified standards, namely :-

S. No.	Parameters	Acceptable levels
1	Sulphur Dioxide	80 ug/m ³ (24 hrs)
2	Suspended Particulate	500 ug/m ³ (24 hrs)

3	Methane	Not to exceed 25% of the lower explosive limit (equivalent to 650 mg/m ³)
4	Ammonia daily average (sample duration 24 hrs)	0.4 mg/m ³ (400 ug/m ³)
5	Carbon monoxide	1 hour average : 2 mg/m ³ 8 hour average : 1 mg/m ³

ii. The ambient air quality monitoring shall be carried out by the concerned authority as per the following schedule, viz.

- a. Six times in a year for cities having population of more than 50 lakhs.
- b. Four times in a year for cities having population between 10 & 50 lakhs.
- c. Two times in a year for town or cities having population between 1 & 10 lakhs.

iii. The local municipal authority or operator of facility as per their responsibility as determined by their contract, shall be responsible for the reimbursement of the sampling and analytical charges to MPCB as per the polluter pays principle.

9. **Plantation at landfill site :**

A vegetative cover shall be provided over the completed site in accordance with the following specifications, viz.

- a. Selection of locally adopted non edible perennial plants that resistant to brought an extreme temperatures shall be allowed to grow,
- b. The plants grown be such that their roots do not penetrate more than 30 cm. This condition shall apply till the landfill site is stabilized.
- c. Selected plants shall have ability to thrive low nutrient soil with minimum nutrients addition.
- d. Plantation to be made in sufficient density to minimized soil erosion.

10. **Closure of landfill site and Post-care:**

i. The Post-care of landfill site shall be conducted for at least 15 years and long term monitoring or care plan shall consist of the following, viz.

- a. Maintaining the integrity and effectiveness of final cover, making repairs and preventing run-on and run-off from eroding or otherwise damaging the final cover,
- b. Monitoring leachates collection system in accordance with the requirement,
- c. Monitoring of ground water in accordance with the requirements and maintaining ground water quality.
- d. Maintaining and operating the landfill gas collection system to meet the Standards.

ii. Use of landfill site after 15 years of post closure monitoring can be considered for human settlement or otherwise only after ensuring that gases and leachates analysis comply with the specified standards.

11. **Standards for Composting and Treated Leachates -**

- i. The waste processing or disposal facilities shall include composting, palletisation, energy recovery or any other facility based on state-of the art technology duly approved by the Central Pollution Control Board.

the municipal authority and the private agency shall be made particularly, for supply of solid waste and other relevant terms and conditions.

iii. In order to prevent pollution problems from compost plant and other processing facilities, the following shall be complied with, namely :-

- a] The incoming wastes at site shall be maintained prior to further processing. To the extent possible, the waste storage area should be covered. If such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility;
- b] Necessary precautions shall be taken to minimize nuisance of odour, flies, rodents, bird menace and fire hazard;
- c] Pre-process and post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site. Recyclables shall be routed through appropriate vendors. The non- recyclables shall be sent for well designed landfill sites(s);
- d] In case of compost plant, the windrow area shall be provided with impermeable base. Such a base shall be made of concrete or compacted clay, 50 cm thick, having permeability coefficient less than 10⁻⁷ cm/sec. The base shall be provided with 1 to 2 percent slope and circled by lined drains for collection of leachate or surface run-off;
- e] Ambient air quality monitoring shall be regularly carried out particularly for checking odour nuisance at down wind direction on the boundary of processing plant;
- f] In case of breakdown or maintenance of plant, waste infect shall be stopped and arrangements be worked out for diversion of waste to the landfill site.

iv. In order to ensure safe application of compost, the following specification for compost quality shall be met, namely;

Parameters	Concentration not to exceed * (mg/kg dry basis, except pH value and C/N ratio)
Arsenic	10
Cadmium	5
Chromium	50
Copper	300
Lead	100
Mercury	0.15
Nickel	50
Zinc	1,000
C/N ratio	20-40
pH	5.5 to 8.5

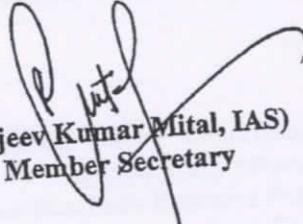
* Compost (final product) exceeding the above stated concentration limit shall not be used for food crops. However, it may be utilized for purpose other than growing food crops.

v. The disposal of treated leachates shall follow the following standards, namely :-

Sr. No.	Parameter	Standards (Mode of disposal)		
		Island surface water	Public sewers	Land disposal
1	Suspended solids, mg/l, max	100	600	200
2	Dissolved solids (inorganic)	2,100	2,100	2,100

	1 value		
	Ammonical nitrogen (as N), mg/l, max	50	50
5	Total Kjeldahl nitrogen (as N) mg/l, max	100	-
6	Biochemical oxygen demand (3 days at 27 C) max, mg/l	30	350
7	Chemical oxygen demand, mg/l, max	250	100
8	Arsenic (as As), mg/l, max	0.2	0.2
9	Mercury (as Hg), mg/l, max	0.01	0.01
10	Lead (as pb), mg/l, max	0.1	1
11	cadmium (as cd), mg/l, max	2	1
12	Total chromium (as Cr), mg/l, max	2	2
13	Copper (as Cu), mg/l, max	3	3
14	Zinc (as zn), mg/l, max	5	15
15	Nickel (as Ni), mg/l, max	3	3
16	Cynide (as Cn), mg/l, max	0.2	2
17	Chloride (as Cl), mg/l, max	1,000	1,000
18	Fluoride (as F), mg/l, max	2	1.5
19	Phenolic Compounds (as C6H5OH), mg/l, max	1	5

Note: While discharging treated leachates into inland surface waters, quantity of leachates being discharged and the quantity of dilution water available in the receiving water body shall be given due consideration.


(Rajeev Kumar Mital, IAS)
Member Secretary

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24023516/24024068/24044531

Website: www.mpcb.gov.in

Kalpataru Point, 2nd - 4th Floor
 Sion Matunga Scheme Road No.8,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

Your Service is our duty

NO.MPCB/RO(HQ)/B-1665

Date : 28/07/2021

To
 The Municipal Commissioner,
 Vasai- Virar Municipal Corporation,
 Dist-Thane

Sub : Directions for non-compliance of Hon'ble National Green Tribunal Order dated 02/07/2020 in Original Application No.606/2018-In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

- Ref : 1. Orders dated 24/01/2020 and 2/7/2020 passed by Hon'ble NGT in Original Application No.606/2018
 2. D.O. Letter dated 11/07/2020 issued by the Environment Department, Govt. of Maharashtra.
 3. Letter dtd.07/12/2020 regd. Assessment of Environment Compensation issued by MPCB to the Local Bodies.

.....

The Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed orders dated 24/01/2020 & 2/7/2020 in Original Application No.606/2018- In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

In terms of Order dated 24/01/2020 in O.A. No.606/2018, Order dated 28/08/2019 in O.A. 593/2017 and Order dated 06/12/2019 in O.A. No.673/2018, the Hon'ble NGT has directed to all the Local Bodies and or the concerned Department of the State Government have to ensure 100% collection, segregation, treatment and disposal of solid waste including legacy waste & liquid waste and in default to pay compensation which is to be recovered by the State with effect from 01/04/2020.

The Hon'ble NGT vide order dated 02/07/2020 directed to impose Environment Compensation on the non-complied Local Bodies towards non-compliance of Solid Waste Management and non-compliance of Legacy Waste Management.

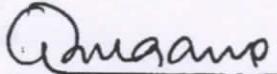
The officers of the Maharashtra Pollution Control Board reported that your Local Body have failed to comply with the time frame for the implementation of the Solid Waste Management Rules, 2016 and timeline given by the Hon'ble NGT in various orders. Therefore you were directed to pay Environment Compensation for the period of 01/04/2020 to 30/11/2020 vide letter dated 07/12/2020 and to deposit the Environment Compensation amount to the concerned Regional Officers of the Maharashtra Pollution Control Board within a period of one month.

: 2 :

It has been observed that your Corporation has not paid the aforesaid Environment Compensation till the date. Further it is also observed that still your Corporation has not complied with the time frame for the implementation of the Solid Waste Management Rules, 2016 and timeline given by the Hon'ble NGT in various orders.

In view of the non-compliances and as directed by the Hon'ble NGT, you are hereby directed to pay final compensation at the rate of Rs. 10.0 Lakh per month from 01/04/2020 till compliances towards the Solid Waste Management Rules, 2016. And compensation at the rate of Rs. 10.0 Lakh per month from April 2021 till compliance towards the non-compliance of Legacy Waste Management as you have not completed bioremediation work of legacy waste before 07/04/2021.

You are hereby directed to deposit aforesaid amount towards the environment compensation to the concerned Regional Officer of the Maharashtra Pollution Control Board for restoration of environment, within 10 days from the receipt of this letter, failing which, MPCB will initiate legal action against your Corporation and the persons responsible for day to day affairs of your Corporation, without giving any further notice in accordance with the provisions of the Environment (Protection) Act, 1986 read with the Solid Waste Management Rules, 2016, which please note.


(Ashok Shingare, IAS)
Member Secretary

Copy submitted to:

1. The Chairman, Maharashtra Pollution Control Board, Mumbai – for favour of information.
2. The Principal Secretary, Environment Department, Govt. of Maharashtra, Mantralaya, Mumbai-32- for favour of information.
3. The Principal Secretary, Urban Development Deptt.-II, Govt. of Maharashtra, Mantralaya, Mumbai-32- if the aforesaid local Body fails to pay the compensation within the stipulated time then it is requested to recover the same from the grant sanctioned to the said Local Body and deposit the same to MPC Board.

Copy to:

1. Regional Officer (HQ)/Law Officer, MPCB, Mumbai – for information.
2. Regional Officer, MPCB, Thane/Sub-Regional Officer, MPCB, Thane II -for information and necessary action.- They are directed to take follow up with the concerned corporation & councils

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272	 MAHARASHTRA	Regional Office, Thane
Fax : 25805398		5th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
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"Yours Service is our Duty"		

No. MPCB/ROTI/ 489

Date: 28/01/2022

To
The Municipal Commissioner,
Vasai Virar City Municipal Corporation,
Virar, Tal. Vasai, Dist. Palghar.

Sub: Directions for non- submission of Environmental Compensation

- Ref :
1. Orders dated 28/08/2019, 21/05/2020, 21/09/2020, 22/02/2021 passed by Hon'ble NGT in Original Application No.593/2017 filed by Paryavaran Suraksha Samiti & Anr. v/s Union of India & Ors. Clubbed with other NGT matter.
 2. Directions issued by MPCB vide letter dated 11/09/2021.
 3. Orders dated 12/07/2021, 25/10/2021 and 07/12/2021 passed by Hon'ble NGT in Original Application No.32/2021(WZ)
 4. Directions issued by MPCB vide letter dated 25/04/2019.
 5. Directions issued by MPCB vide letter 28/07/2021 in compliance of the Hon'ble NGT Order dtd.02/07/2020 in O.A. No.606/2018.
 6. Orders dated 12/07/2021, 25/10/2021 and 07/12/2021 passed by Hon'ble NGT in Original Application No.32/2021(WZ)

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WHEREAS, the Hon'ble National Green Tribunal vide order dated 28/08/2019 in the matter of Original Application No.593/2017 filed by Paryavaran Suraksha Samiti & Anr. v/s Union of India & Ors., directed that all the Local Bodies and / or concerned Departments of State Government have to ensure 100% treatment of the generated sewage and in default to pay compensation, which is to be recovered by the State with effect from 01/04/2020. In default of such collection, the State/UTs are liable to pay such compensation. The CPCB is to collect the same and utilize for the restoration of the environment.

AND WHEREAS, the Board has issued directions to your Corporation, wherein, you were directed to provide adequate Sewage Treatment Plant and to achieve the effluent discharge standards (i.e. pH 6.5 – 9.0, BOD < 10mg/L, COD < 50 mg/L, TSS < 20 mg/L, Fecal Coliform < 100 MPN/100 ml, Total Nitrogen < 10 mg/L, Ammonical Nitrogen < 5 mg/L) of STPs prescribed by the Ministry of Environment, Forest and Climate Change, Govt. of India and implement short term & long term measures for the treatment of sewage and also restrict the untreated / partially treated sewage reaching to the River/creek.

AND WHEREAS, water quality monitoring results of rivers/creeks as indicated that water quality has been affected because of disposal of untreated or partially treated sewage into the water bodies and as a result, there are high number of fecal bacteria making the water body unfit for human consumption or for other uses.

AND WHEREAS, the Board has issued directions dated 11/09/2019 to your corporation, wherein, you were directed to submit time bound Action Plan for 100% treatment of the generated sewage and achieving effluent discharge standards of STPs and prepare & furnish Action Plan for utilization of treated sewage.

: 2 :

AND WHEREAS, despite of issuance of various directions issued by the Board, it has been observed that you have failed to comply with the said directions and also failed to take effective steps to implement the long term and short-term measures for the treatment and disposal of sewage and also failed to submit environment compensation and your reply to the said directions.

AND WHEREAS, while disposing the matter, the Hon'ble NGT passed an elaborate order dated 22/02/2021, wherein the Hon'ble NGT has directed Pollution Control Boards to work in mission mode for strict compliance of timelines for commencing new projects, completing ongoing projects and adopting interim phyto/bio-remediation measures, failing which, compensation in terms of earlier orders be deposited with the Ministry of Jal Shakti (MoJS), to be utilized in respective States as per Action Plan to be approved by the National River Rejuvenation Mechanism (NRRM). Other steps in terms of Action Plans for abatement of pollution and rejuvenation of rivers including preventing discharge of dumping of liquid and solid waste, maintaining e-flow, protecting flood plains, using treated sewage for secondary purposes, developing bio-diversity parks, protecting water bodies, regulating ground water extraction, water conservation, maintaining water quality etc. be taken effectively. The process of rejuvenation of rivers need not be confined to only 351 stretches but may be applicable to all small, medium and big polluted rivers including those dried up.

AND WHEREAS, in compliance of Hon'ble NGT Order dtd.22/02/2021, the officials of the MPC Board reported that your Local Body is generating sewage to the tune of 105 out of that 30 MLD is treated or partially treated and 75.0 MLD of the sewage is discharged into the river/creek without any treatment.

AND WHEREAS, the Board has also issued directions vide letter dated 28/07/2021 in compliance of the Hon'ble NGT Order dated 02/07/2020 in Original Application No.606/2018 – In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues and directed to deposit final compensation @ Rs.10 Lakh per month from 01/04/2020 till compliances towards Solid Waste Management Rules, 2016 and compensation @ Rs.10 Lakh per month from April, 2021 till compliance towards the non-compliance of Legacy Waste Management as you have not completed bioremediation work of legacy waste before 07/04/2021.

AND WHEREAS, one Charan Ravindra Bhatt has filed an Original Application bearing No.32/2021(WZ) against the Vasai Virar City Municipal Corporation & Anr. before the Hon'ble National Green Tribunal in respect of failure of the Vasai Virar City Municipal Corporation (VVCMC) in performing its statutory obligations for providing clean environment by scientific disposal of solid & liquid waste.

AND WHEREAS, the Hon'ble NGT vide order dated 12/07/2021 had constituted a Joint Committee comprising of CPCB, MPCB and District Magistrate, Palghar and directed the Committee to give its report on Environmental Status of Vasai Virar and mention whether DEP for District is in consonance with the directions of the Hon'ble NGT particularly with reference to remediation action plans on sewage generation, treatment & utilization etc.

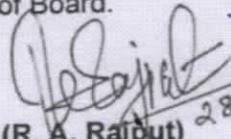
NOW THEREFORE, in view of the above, the following directions are issued for necessary compliance.

- (i) you are hereby directed to pay Final Compensation of Rs 113.58 Crore towards the **commence or complete the projects for setting up of Sewage Treatment Equipment or taking steps interim remediation measures** to the tune of 75.0 MLD from 01/07/2020 to 27/01/2022, as directed by the Hon'ble NGT in the aforesaid matter.

- (ii) You shall also deposit final compensation @ Rs.10 Lakh per month from 01/04/2020 till compliances towards Solid Waste Management Rules, 2016 and compensation @ Rs.10 Lakh per month from April, 2021 till compliance towards the non-compliance of Legacy Waste Management as you have not completed bioremediation work of legacy waste before 07/04/2021.

You shall comply with the above directions within a period of 7 days from the date of receipt of these directions, failing which, the MPCB will initiate appropriate legal against your Corporation without giving you any further opportunity, which please note.

This is issued with the approval of competent authority of Board.


(R. A. Rajput) 28/1/2022
Regional Officer-Thane

Copy submitted to:

1. Hon'ble Chairman, MPCB, Mumbai – for favour of information.
2. Hon'ble Divisional Commissioner, Konkan Division – for favour of information.
3. Member Secretary, MPCB, Mumbai – for favour of information.
4. Joint Director (WPC)/R.O. (H.Q)/Law Officer (P&L Divn.I), MPCB, Mumbai- for information.

Copy to: Sub-Regional Officer, MPCB, Thane-II- for information and further follow up action.